

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 102

CP(IB) No.183/Chd/Chd/2021

IN THE MATTER OF:-

Neeraj Bansal

...Petitioner

Under Section: 94 ,IBC 2016

Order delivered on 22.07.2024

CORAM:

**SH. ASHISH VERMA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the RP : Ms. Divya Sharma, Advocate

**For the creditor-Central Bank
of India** : Mr. Naman Jain, Advocate

ORDER

It is stated by Id. counsel for the creditor-Bank that he has not received the copy of the report filed under Section 106 of the I&B Code, 2016. He is directed to share his e-mail in the chat box and Id. counsel for the RP is directed to supply the copy of the report during the course of the day. Response thereto, if any, be filed within two weeks with a copy in advance to the counsel opposite. It will be the last opportunity. List on 12.08.2024.

Sd/-
(ASHISH VERMA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)